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## (2024) 12 UK CK 0087

## **Uttarakhand High Court**

Case No: First Bail Application No. 866 Of 2024

Sahjad Ansari APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Dec. 31, 2024

**Acts Referred:** 

Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 8, 22

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Basant Singh, Pramod Tiwari

Final Decision: Allowed

## **Judgement**

## Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No. 90 of 2024, under Section 8/22 of the Narcotic Drugs and Psychotropic Substances Act, 1985, Police

Station Kichha, District Udham Singh Nagar. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. It is argued that the co-accused having similar role has already been granted bail.
- 4. Learned State counsel admits this fact.
- 5. Having considered the entirety of facts, this Court is of the view that the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.
- 7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each of the like amount, to the

satisfaction of the Court concerned.